

FORM G**INVITATION FOR EXPRESSION OF INTEREST****FOR****JRA INFRASTRUCTURE LIMITED OPERATING IN CONSTRUCTION INDUSTRY
OF BRIDGES, ROADS AND PUBLIC FACILITY/UTILITY PROJECTS AT
GUJARAT, SIKKIM & MAHARASHTRA**

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	JRA Infrastructure Limited CIN : U45201GJ2007PLC051343 PAN : AABCJ8888M
2.	Address of the registered office	Ashok Villa, Opp. Old Adarsh School, Deesa (N.G.), Deesa, Gujarat, India - 385535.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Ashok Villa, Opp. Old Adarsh School, Deesa (N.G.), Deesa, Gujarat, India - 385535
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	Turnover as per audited accounts as on 31.03.2025 is INR 6052 lacs. Quantity details are not applicable
7.	Number of employees/ workmen	10 employees and 26 workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	The details can be sought by emailing at cirp.jrainfra@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	The details can be sought by emailing at cirp.jrainfra@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
10.	Last date for receipt of expression of interest	2 July 2026
11.	Date of issue of provisional list of prospective resolution applicants	10 July 2026
12.	Last date for submission of objections to provisional list	15 July 2026

13.	Date of issue of final list of prospective resolution applicants	18 July 2026
14.	Date of issue of Information Memorandum, Evaluation Matrix and Request for Resolution Plans to prospective resolution applicants	15 July 2026
15.	Last date for submission of the resolution plans	17 August 2026
16.	Process email id to submit Expression of Interest	cirp.jrainfra@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	UDYAM-GJ-04-0001065 Date Of Udyam Registration: 11.09.2020

Parshva



Aegis Resolution Services Private Limited
Through authorized signatory Parshva Shah
As Resolution Professional of JRA Infrastructure Limited
Registration No. IBBI/IPE-0118/IPA-1/2022-23/50041
Authorization for Assignment valid till 30th June 2026
Reg. Address: 106, 1st Floor, Kanakia
Atrium 2, Cross Road A, Behind Courtyard Marriott,
Chakala, Andheri East, Mumbai – 400093
Phone: +91 9920557651 , +91 8693053567
E-mail: IP.ParshvaShah@outlook.com , cirp.jrainfra@gmail.com

Date: 11.06.2026

Place: Mumbai

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES, NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. Initial Public Offer of equity shares on the SME Platform of BSE ("BSE SME" or "BSE") in compliance with Chapter IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations").



(Please scan this QR code to view the Prospectus)



UHM VACATION LIMITED

(Formerly known as UHM Vacation Private Limited)

Our Company was incorporated as "UHM Vacation Private Limited" as per the provision of Companies Act, 1956, pursuant to a certificate of incorporation dated March 17, 2009 issued by the Deputy Registrar of Companies, Maharashtra, Mumbai. The Company was then converted into a public limited company, pursuant to a shareholder's resolution passed at the general meeting of our Company held on June 24, 2024, and consequently, the name of our Company was changed to "UHM Vacation Limited", and a fresh certificate of incorporation dated July 31, 2024, was issued by the ROC, Central Processing Centre bearing CIN: U55101MH2009PLC190976. For details of incorporation, change of name and registered office of our Company, please refer to chapter titled "General Information" and "History and Certain Corporate Matters" beginning on page 69 and 188 respectively of the Prospectus.

Registered office: C 715, Dattani Plaza, Near E W Ind Est, Safed Pool, Saki Naka, Andheri (East), Mumbai- 400072, Maharashtra, India
Tel. No.: 022 46079484; Email: cs@uhmvacation.com; Website: www.uhmvacation.com

Contact Person: Sanchita Dad, Company Secretary and Compliance Officer, Corporate Identification Number: U55101MH2009PLC190976

OUR PROMOTERS: IZHAR AHMAD AND RUBEENA KHATOON I AHMAD

THE OFFER IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF BSE ("BSE SME")

Our Company has filed the Prospectus dated June 09, 2026, with the Registrar of Companies. The Equity Shares are proposed to be listed on the SME Platform of BSE ("BSE SME" or "BSE") and the trading is expected to commence on or about Thursday, June 11, 2026, subject to receipt of listing and trading approvals.

BASIS OF ALLOTMENT

INITIAL PUBLIC OFFERING OF 21,69,600 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UHM VACATION LIMITED ("COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 166 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 156 PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING ₹ 3,601.54 LAKHS COMPRISING A FRESH ISSUE OF 17,49,600 EQUITY SHARES AGGREGATING ₹ 2,904.34 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF 4,20,000 EQUITY SHARES AGGREGATING ₹ 697.20 LAKHS (THE "OFFERED SHARES") COMPRISING 4,20,000 EQUITY SHARES BY IZHAR AHMAD AGGREGATING ₹ 697.20 LAKHS (THE "SELLING SHAREHOLDER") AND SUCH OFFER, THE "OFFER FOR SALE" (THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER") OF WHICH 1,10,400 EQUITY SHARES AGGREGATING TO ₹ 183.26 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE OFFER, LESS MARKET MAKER RESERVATION, I.E. NET OFFER 20,59,200 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AT PRICE OF ₹ 166 PER EQUITY SHARE AGGREGATING TO ₹ 3,418.27 LAKHS IS HEREIN REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 32.65% AND 30.98% RESPECTIVELY OF THE FULLY-DILUTED POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF EQUITY SHARES IS ₹ 10 EACH. THE OFFER PRICE IS 16.60 TIMES THE FACE VALUE OF THE EQUITY SHARES.

NOTE- IN THIS IPO 21,68,800 EQUITY SHARES WERE ISSUED INSTEAD OF 21,69,600 EQUITY SHARES THEREBY REDUCING THE ISSUE SIZE BY ONE LOT OF 800 EQUITY SHARES DUE TO UNDERSUBSCRIPTION IN THE NON-INSTITUTIONAL INVESTORS CATEGORY AND FOR ADJUSTMENT OF ODD LOT ALLOCATION

OFFER PRICE: ₹ 166 PER EQUITY SHARE OF FACE VALUE OF ₹ 10 EACH THE OFFER PRICE IS 16.60 TIMES THE FACE VALUE OF THE EQUITY SHARES

TIMES THE FACE VALUE OF THE EQUITY SHARES.

RISKS TO INVESTORS

1. The average cost of acquisition per Equity Share by our Promoters is set forth in the table below:

Sr. No.	Name of Promoters	No. of Shares acquired	Average Cost of Acquisition (in ₹)
1	Izhar Ahmad	42,85,493	0.23
2	Rubeena Khatoon I Ahmad	4,74,500	0.23

*As certified by M/s S C Mehra & Associates LLP, Chartered Accountants vide the certificate dated April 29, 2026. The Issue price is ₹ 166 per Equity Share.

2. Weighted Average Cost of Acquisition for all Equity Shares transacted in one year, eighteen months and three years preceding the date of the Prospectus by all the shareholders:

Period	Weighted Average Cost of Acquisition (in ₹) #	Upper end of the Price band (₹ 166) is 'X' times the Weighted Average Cost of Acquisition	Range of acquisition price: Lowest Price - Highest Price (in ₹ 166)
Last 1 year	61	2.72	0-61
Last 18 months	NA	NA	-
Last 3 years	NA	NA	-

*As certified by our Statutory and Peer Review Auditor, by way of their certificate dated April 29, 2026.

3. The Price/Earnings ratio based on diluted EPS for Fiscal 2025 for our Company at the upper end of the Price Band is 11.32 times.

4. Weighted Average Return on Net Worth for fiscals 2025, 2024 and 2023 is 46.47%

5. The Weighted average cost of acquisition compared to floor price and cap price.

Past Transactions	Weighted Average Cost of Acquisition (₹)	Floor Price ₹157	Cap Price ₹166
WACA of Equity Shares that were issued by our Company	61.00	2.57	2.72
WACA of Equity Shares that were acquired or sold by way of secondary transactions	N.A.	N.A.	N.A.

6. We derive a significant portion of our revenue from our top customer, top 3 customer top 5 customer and top 10 customers. The loss of one or more such customers, the deterioration of their financial condition or prospects, or a reduction in their demand for our products could adversely affect our business, results of operations, financial condition and cash flows.

7. Our revenue is entirely dependent on the domestic and global travel and tourism sector. Consequently, any downturns or disruptions in this industry could adversely affect our business performance, operating results, and overall financial health of the company.

8. We derive a significant portion of our revenue from certain of our services. If sales volume or price of such services declines in the future, or if we are unable to sell such services for any reason, our business, financial condition, cash flows and results of operations could be adversely affected.

9. Our Company is dependent on the Gulf Countries market for its consolidated revenue and any downturn in it could reduce our sales.

10. We derive a significant part of our revenue from major agents. If one or more of such agents choose not to source their requirements from us, our business, financial condition and results of operations may be adversely affected.

Investors should read the Prospectus carefully, including the "Risk Factors" on page 24 of the Prospectus before making any investment decision.

BID/OFFER PROGRAMME

BID/OFFER OPENED ON: THURSDAY JUNE 04, 2026

BID/OFFER CLOSED ON: MONDAY JUNE 08, 2026

PROPOSED LISTING ON: THURSDAY JUNE 11, 2026

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 1.00% of the Net Issue was available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the QIB portion). Further, 5.00% of the Net QIB Portion was available for allocation on a proportionate basis to Mutual Funds, and the remainder of the Net QIB Portion was available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion was added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 49.00% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 2.00 lakhs and up to ₹ 10.00 lakhs; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 10.00 lakhs, provided that the unsubscribed portion in either of such sub-categories allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 50.00% of the Net Issue was available for allocation to Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Potential Bidders were required to participate in the Issue by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Accounts and UPI ID in case of UPI Bidders, if applicable, in which the corresponding Bid Amounts was blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. For details, see "Offer Procedure" beginning on page 285 of this Prospectus. Provided further that for the purpose of public offer by an issuer to be listed on SME exchange made in accordance with Chapter IX of these regulations, the words "retail individual investors" shall be read as words "individual bidders" who applies for minimum application size".

The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to BSE. For the purpose of the Offer, the Designated Stock Exchange will be the BSE. The trading is proposed to be commenced on or about Thursday, June 11, 2026.

*Subject to the receipt of listing and trading approval from BSE SME Platform.

The Offer received 2,647 Applications for 50,12,000 Equity Shares (before rejections) resulting in 2.31 times subscription (including reserved portion of market maker).

Details of applications received in the Offer from Individual Investors, Non-Institutional Investors, Market Maker and QIBs are as under (before rejections):

Sr. No.	Category	Number of Applications	No. of Equity Shares applied	Equity Shares Reserved as per Prospectus	No. of times Subscribed	Amount (Rs.)
1	Qualified Institutional Bidders	1	19,200	19,200	1.00	31,87,200
2	Non-Institutional Bidders upto 10 lacs	108	3,14,400	3,36,000	0.94	5,21,90,400
3	Non-Institutional Bidders above 10 lacs	25	5,48,800	6,72,000	0.82	8,76,66,400
4	Market Maker	1	1,10,400	1,10,400	1.00	1,83,26,400
5	Individual Investor Bidders	2,512	40,19,200	10,31,200	3.90	66,67,61,600
	Total	2,647	50,12,000	21,68,800	2.31	82,81,32,000.00

Final Demand:

A Summary of the final demand as per BSE as on Bid/Issue closing date at different Bid Price is as under:

Sr. No.	Bid Price	No. of Equity Shares	% to Total	Cumulative Share Total	Cumulative % of Total
1	157	4,52,800	4.41	4,52,800	4.41
2	158	4,800	0.05	4,57,600	4.46
3	159	6,400	0.06	4,64,000	4.52
4	160	32,000	0.31	4,96,000	4.83
5	161	3,200	0.03	4,99,200	4.86
6	162	12,000	0.12	5,11,200	4.98
7	163	3,200	0.03	5,14,400	5.01
8	164	12,000	0.12	5,26,400	5.13
9	165	28,800	0.28	5,55,200	5.41
10	166	97,07,200	94.59	1,02,62,400	100.00
	Total	1,02,62,400	100.00		

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange-BSE on Tuesday, June 09, 2026.

A. Allotment to Individual Investors (After Rejection) (including ASBA application):

The Basis of Allotment to the Individual Investor Bidders, who have bid at cut-off or at the Issue Price of ₹ 166 per Equity, was finalized in consultation with BSE. This category has been subscribed to the extent of 2,5015 times. The total number of Equity Shares allotted in Individual Investors Bidders category is 15,60,000 Equity Shares to 975 successful applicants.

The category-wise details of the Basis of Allotment are as under:

No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Ratio of allottees to applicants	Total No. of shares allocated/ allotted	
2,439	100.00	39,02,400	100.00	15,60,000	2	5	15,60,000*	
Grand Total	2,439	100.00	39,02,400	100.00	15,60,000	2	5	15,60,000*

*There was a spillover of 24,000 Equity Shares from Non-Institutional Investors (More than 200,000/- upto 1,000,000/-) category and 5,04,800 Non-Institutional Investors (More than 1,000,000/-) category to Individual Investors Category of 5,28,800 Equity Shares; thereby affixing the total number of shares available for the Individual Category as 15,60,000 Equity Shares (post adjustment of the issue size)

B. Allotment to Non-Institutional upto 10 lacs (After Rejection) (including ASBA application):

The Basis of Allotment to the Non-Institutional Bidders, who have bid at cut-off or at the Issue Price of ₹ 166 per Equity, was finalized in consultation with BSE. This category has been subscribed to the extent of 0.93 times. The total number of Equity Shares allotted in Non-Institutional Bidders category is 3,12,000 Equity Shares to 107 successful applicants.

The category-wise details of the Basis of Allotment are as under:

Sr. No.	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Shares Allotted per Bidder	Ratio of allottees to applicants	Total No. of shares allocated/ allotted
1	2,400	80	74.77	1,92,000	61.54	2,400	1	1,34,400
2	3,200	9	8.41	28,800	9.23	3,200	1	28,800
3	4,000	5	4.67	20,000	6.41	4,000	1	20,000
4	4,800	2	1.87	9,600	3.08	4,800	1	9,600
5	5,600	11	10.28	61,600	19.74	5,600	1	61,600
	107	100.00	3,12,000	100.00				3,12,000*

*after considering the impact of spill over of undersubscribed portion of the equity shares offered in the offer.

C. Allotment to Non-Institutional above Rs. 10 lacs (After Rejection) (including ASBA application):

The Basis of Allotment to the Non-Institutional Bidders above Rs. 10 lacs, who have bid at cut-off or at the Issue Price of ₹ 166 per Equity, was finalized in consultation with BSE. This category has been subscribed to the extent of 0.25 times. The total number of Equity Shares allotted in Non-Institutional Bidders category is 1,67,200 Equity Shares to 23 successful applicants.

The category-wise details of the Basis of Allotment are as under:

Sr. No.	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Shares Allotted per Bidder	Ratio of allottees to applicants	Total No. of shares allocated/ allotted
1	6,400	21	91.30	1,34,400	80.38	6,400	1	1,34,400
2	7,200	1	4.35	7,200	4.31	7,200	1	7,200
3	25,600	1	4.35	25,600	15.31	25,600	1	25,600
	GRAND TOTAL	23	100.00	1,67,200	100.00			1,67,200*

*after considering the impact of spill over of undersubscribed portion of the equity shares offered in the offer.

D. Allotment to Market Maker:

The Registrar informed that in this category, 1 valid application for 1,10,400 Equity Shares was received against 1,10,400 Equity Shares reserved for this category, resulting in subscription of 1.00 time.

No. of Shares Applied For (Category Wise)	Number of Applications Received	% to Total	Total No. of Shares Applied in Each Category	% to Total	No. of Shares Allotted per Bidder	Ratio of Allottees to Applicants	Total No. of Shares Allocated/ Allotted
1,10,400	1	100.00	1,10,400	100.00	1,10,400	1:1	1,10,400
Grand Total	1	100.00	1,10,400	100.00	1,10,400		1,10,400

E. Allotment to Qualified Institutional Buyers (QIBs) (After Rejection):

Allotment to QIBs, who have bid at the Issue Price of ₹ 166 per Equity Share or above, has been done on a proportionate basis in consultation with BSE. This category has been subscribed to the extent of 1.00 time of the QIB portion. The total number of Equity Shares allotted in the QIB category is 19,200 Equity Shares, which were allotted to 1 successful Applicant.

Category	FI's / Banks	MF's	IC's	NBFC's	AIF	FPI / FII	Others	Total
QIB	-	-	-	-	19,200	1	-	19,200

F. Allotment to Anchor Investors: NIL

The Board of Directors of our Company at its meeting held on Tuesday, June 09, 2026 has taken on record the Basis of Allotment of Equity Shares approved by BSE Limited, the Designated Stock Exchange, and has allotted the Equity Shares to the successful Bidders.

The Allotment Advice-cum-Refund Intimation, as applicable, has been dispatched to the investors at their registered addresses and/or through electronic modes. Further, instructions to the Self Certified Syndicate Banks for unblocking of funds and transfer to the Public Issue Account were issued on Tuesday, June 09, 2026.

The Equity Shares allotted to the successful allottees have been credited on Wednesday, June 10, 2026 to their respective beneficiary accounts, subject to validation of account details with the depositories concerned. The Company has obtained the necessary listing and trading approvals from BSE Limited and the Equity Shares are expected to commence trading on or about Thursday, June 11, 2026.

Note: All capitalised terms used and not specifically defined herein shall have the same meaning as ascribed to them in the Prospectus.

INVESTORS PLEASE NOTE

The details of the Allotment made have been hosted on the website of Registrar to the Issue, MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) at www.in.mfms.mufg.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicant. Serial number of the ASBA form, number of Equity Shares bid for, name of the Member of the Syndicate, place where the bid was submitted and payment details at the address given below:

MUFG MUFG INTIME INDIA PRIVATE LIMITED

(Formerly Link Intime India Private Limited),
C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India.

Tel No.: +91 8108114949 Email: uhmvacation ipo@in.mfms.mufg.com

Investor grievance E-mail: uhmvacation ipo@in.mfms.mufg.com

Contact Person: Shanti Gopalkrishnan Website: www.in.mfms.mufg.com

SEBI Registration Number: INR000004058 CIN: U67190MH1999PTC118368

FOR UHM VACATION LIMITED

On Behalf of the Board of Directors

Sd/-

Izhar Ahmad

Chairman &

Managing Director

Date: June 11, 2026

Place: Mumbai, Maharashtra

EAST COAST RAILWAY

CORRIGENDUM No. 04 to
Tender Notice No.: EPC-CECONIBBS
2026017, Dt.: 21.04.2026

THE FOLLOWING MODIFICATIONS HAVE BEEN MADE AGAINST ABOVE TENDER NOTICE WHICH MAY PLEASE BE NOTED.

Particulars	As Published	Now to be read as
Tender Closing Date, Time	22.06.2026, 12:00 Hrs.	30.06.2026, 12:00 Hrs.

For details the intending tenderer(s) are advised to visit the website: www.ireps.gov.in

Chief Administrative Officer (Con)/
PR - 88/CJ/26-27
Bhubaneswar

MSE METROPOLITAN STOCK EXCHANGE OF INDIA LTD.

Unit 205A, 2nd Floor, Piramal Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070
Tel: +91 22 61129000 | customerservice@mse.co.in | www.mseindia.com | CIN: U65999MH2008PLC185856

PUBLIC NOTICE

Notice is hereby given that M/s Jamnadas Virji Shares & Stock Brokers Pvt. Ltd. - The member of Metropolitan Stock Exchange of India Ltd. ("Exchange") having registered at Office 811/812, P. J. Towers, Dalal Street, Fort., Mumbai- 400001, Maharashtra and SEBI Registration No. INZ000247838 have applied for surrender of their Trading Membership in Currency Derivatives Segment.

Any client/ constituent/member

UGRO Capital Limited
B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kuria (West), Mumbai-400070
WITHDRAWAL OF PRIVATE TREATY NOTICE
I is hereby informed that the SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES BY PRIVATE TREATY published on 10.06.2026 in this newspapers...

SHERVANI INDUSTRIAL SYNDICATE LIMITED
Regd. Office: 2, Kanpur Road, Prayagraj-211001 (UP)
CIN:L45202UP1948PLC001891
CORRIGENDUM
This is in continuation to our financial results for the quarter and year ended 31st March, 2026. We wish to inform our stakeholders that certain figures pertaining to borrowings were inadvertently stated incorrectly in the previously disclosed Statement of Assets and Liabilities...

Table with 3 columns: PARTICULARS, Amount originally disclosed, Correct amount. Rows include Current borrowings, Non current borrowings, Total current Liabilities, Total non current liabilities.

Hinduja Housing Finance Ltd.
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and Branch Office at F8, first floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad-201010
PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

1. Mr. ABHISHEK SHAH (Borrower), 2. Mr. Mrs. Sita Devi (Co-Borrower)
Both at: Nand Gram Ghaziabad, 1, Nandgram Ghaziabad, Nandgram Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India-201001

1. Mr. RAVINDRA KUMAR GAUMAT (Borrower) 2. Mrs. Rekha Devi (Co-Borrower)
Both at: H No-554, O, 554, Gali No-13, Sain Vihar, Dundahera, Shanti Nagar, Metro, Ghaziabad, Uttar Pradesh, India-201009

1. Mr. VIKAL SINGH (Borrower) 2. Mrs. Munesh Devi (Co-Borrower)
Both at: H No-554, O, 554, Gali No-13, Sain Vihar, Dundahera, Shanti Nagar, Metro, Ghaziabad, Uttar Pradesh, India-201009

Whereas vide Order dated 8/Apr/26 passed by DISTRICT MAGISTRATE GHAZIABAD, U.P. the physical possession of the property being All that piece and parcel of Freehold Residential Plot measuring 50 Sq. Yd. or Say 41.81 Sq. Mt., pertaining to Kharsa no. 2882/M, situated in Shanti Nagar, Village Dundera, Pragna Loni, Tehsil & Distt. Ghaziabad...

Whereas vide Order dated 8/Apr/26 passed by DISTRICT MAGISTRATE GHAZIABAD, U.P. the physical possession of the property being All that piece and parcel of Freehold Residential Plot measuring 50 Sq. Yd. or Say 41.81 Sq. Mt., pertaining to Kharsa no. 2882/M, situated in Shanti Nagar, Village Dundera, Pragna Loni, Tehsil & Distt. Ghaziabad...

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AU SMALL FINANCE BANK LIMITED
INFORMATION NOTICE
The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the below table) which is going to be sold by AU Small Finance Bank Ltd. (A Scheduled Commercial Bank) through auction proceeding under SARFAESI Act, 2002...

Table with 2 columns: Loan A/c No. & Name of the Borrower/Co-Borrower/Mortgagor/Guarantor, Detail of Mortgaged Property. Includes details for M/S Tanush Enterprises (Borrower).

Legal Cell
"APPENDIX-IV-A [See proviso to rule 8 (6)]
Sale notice for sale of immovable properties
E-Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Table with 5 columns: Names of Borrower(s) / Guarantor(s), Outstanding as per Sec 13(2) Notice dated 08/01/2024, Reserve Price (Rs.), Earnest Money Deposit (EMD), Date of Auction and Time. Includes details for M/S Rooliver Logistics.

Whereas the above named Applicant Bank has instituted OA No. 553 of 2022 against you for recovery of debts of Rs.64,28,757.11/- in which Hon'ble Tribunal was pleased to issue Summons Under Sub-Section 4(1) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 08.05.2026...

UMMEED HOUSING FINANCE PVT. LTD
CIN:U64909HR2016PT0057894
Registered office at: Unit 2009-14, 20th Floor, Magnum Golf Park, Golf Course Extension Road, Sec-58, Gurugram (Haryana)-122011
SECOND SUBSEQUENT SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

THIS IS TO INFORM YOU ALL, THAT REFER TO OUR EARLIER SALE BY PUBLIC AUCTION NOTICE DATED 26.02.2026. SUBSEQUENT SALE DATED 20.04.2026 WHICH WERE SCHEDULED FOR 31.03.2026& 08.05.2026. IT IS PERTINENT TO INFORM YOU THAT BOTH SAID AUCTIONS FAILED/REMAIN SUCCESSFUL. DUE TO THE REASON "NOBODY TURNED UP" BY THE FINANCIAL INSTITUTION HENCE SUBSEQUENT SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 UNDER RULE 8(5) READ WITH RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULE, 2002

Table with 3 columns: BORROWER'S & GUARANTOR'S NAME & ADDRESS, 1.DATE & TIME OF AUCTION, 2.LAST DATE OF SUBMISSION OF EMD, 3. BID INCREMENT. Includes details for SANNI RATHAUR & S PAPPU THAKUR.

TERMS AND CONDITIONS OF AUCTION
1.The Auction will be conducted through inviting online sealed tenders. 2. The EMD must be deposited on or before scheduled EMD date and time by DD/Pay order/NETFT/RTGS in favor of Ummeed Housing Finance Pvt Ltd A/c no. 50200021387303, IFSC- HDFC003096. 3. The successful bidder shall deposit 25% of the bid amount including EMD immediately after the declaration of the successful bid or very next day and balance 75% within 15 days from the date of confirmation of the sale. 4. In case of failure to deposit the balance amount within the stipulated time, the EMD and the amount already deposited shall be forfeited and the property shall be re-auctioned. 5. The sale is subject to confirmation by the Secured Creditor. 6. The Secured Creditor reserves the right to accept or reject any or all bids without assigning any reason. 7. All expenses related to stamp duty, registration and other incidental charges shall be borne by the successful bidder.

Whereas the above named Applicant Bank has instituted OA No. 553 of 2022 against you for recovery of debts of Rs.64,28,757.11/- in which Hon'ble Tribunal was pleased to issue Summons Under Sub-Section 4(1) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 08.05.2026...

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch Office: F8, First Floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad, 201019
NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

Whereas vide Order dated 8/Apr/26 passed by DISTRICT MAGISTRATE GHAZIABAD, U.P. the physical possession of the property being All that piece and parcel of Freehold Residential Plot measuring 50 Sq. Yd. or Say 41.81 Sq. Mt., pertaining to Kharsa no. 2882/M, situated in Shanti Nagar, Village Dundera, Pragna Loni, Tehsil & Distt. Ghaziabad...

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FORM NO. 1
DEBTS RECOVERY TRIBUNAL, DELHI
(Area of Jurisdiction, Part of Uttar Pradesh)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.
TRC No. 2135/2022 DATE : 13.05.2026
PUNJAB NATIONAL BANK Vs. ANJU AND ORS.

Whereas you the ANJU AND ORS. was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL DELHI (DRT 1) who had issued the Recovery Certificate dated 23/11/2022 in to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of Rs. 59,51,165.81/- along with pendente lite and future interest @ 8.00% w.e.f. 04/03/2021 till realization and costs of Rs. 55,000.00/- and whereas the said has not been paid, the undersigned has ordered the sale of undementioned immovable/immovable property.

FORM NO. 2
DEBTS RECOVERY TRIBUNAL, DEHRADUN
Government of India Ministry of Finance, (Department of Financial Services)
2nd, Floor, Paras Tower, Mazra, Saharanpur Road, Dehradun, UK. 248171
PUBLICATION NOTICE
IN O.A. No. 553 OF 2022
SUMMONS UNDER SUB-SECTION (4) OF SECTION 19 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993, READ WITH SUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME
Dated : 13-05-2026
Bank of India V/s Nasir & Anr.

Whereas the above named Applicant Bank has instituted OA No. 553 of 2022 against you for recovery of debts of Rs.64,28,757.11/- in which Hon'ble Tribunal was pleased to issue Summons Under Sub-Section 4(1) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 08.05.2026...

perfectpac limited
Regd. Off.: 910, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019
E-mail id: compliance.officer@perfectpac.com, Website: www.perfectpac.com
CIN: L72100DL1972PLC005971, Phone No.: 011-26441015-18
SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

In accordance with the SEBI circular no. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, all shareholders are hereby informed that in order to further facilitate the investors to get rightful access to their securities, another special window has been opened for re-lodgement of transfer deeds of physical Securities for a period of one year from February 05, 2026 to February 04, 2027 for Shareholders who sold/purchased the securities prior to April 01, 2019 and whose transfer deeds were lodged prior to April 01, 2019 and rejected/returned/not attended to due to deficiency in the documents/process/otherwise. Shareholders are required to submit all necessary documents as mentioned in the aforesaid Circular to Company's RTA, Skyline Financial Services Private Limited at D-153/A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, helpline no. 011-40540193 to 197 or send an email at parveen@skylinefinancial.com or the Company at compliance.officer@perfectpac.com.

Table with 4 columns: Execution Date of Transfer Deed, Lodged for transfer before April 01, 2019?, Original Security Certificate Available?, Eligible to lodge in the current window?. Rows include dates before April 01, 2019.

Further, the following cases will not be considered under the window for processing:
- Cases involving disputes between transferor and transferee.
- Shares which have been transferred to Investor Education and Protection Fund ("IEPF")
Note: All the shareholders are requested to update their KYC Details with Company/RTA/Depository Participants.

SAI CAPITAL LIMITED
Regd. Office: G-25, Ground Floor, Rasvillas Saloon D-1, Saket District Centre, Saket, New Delhi, South Delhi -110017
(CIN: L74110DL1995PLC069787), E mail: cs@saicapital.co.in, Ph.: 011-40234681, Website: www.saicapital.co.in
NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

It is hereby informed that pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, SEBI has introduced a Special Window to facilitate the re-lodgement of Transfer requests pertaining to Physical Shares that were rejected or returned due to any deficiency prior to the cut-off date of April 01, 2019. The applicability and detailed provisions of the said Special Window have been clarified in the aforesaid SEBI Circular, which is available on the Company's website at: http://www.saicapital.co.in/share-holders.aspx.

The Special Window shall remain open for a period of one year, commencing from February 05, 2026 to February 04, 2027.

Transfer Deeds, which are lodged for transfer of Shares prior to the deadline of April 01, 2019 and were rejected/returned/not attended due to deficiency in the documents/process/otherwise, can be re-lodged after rectifying the errors during the above mentioned period.

Eligible Shareholders may avail this opportunity and their request for registration of transfer by furnishing the necessary documents to the Company's Registrar & Share Transfer Agent (RTA), M/s. Alankit Assignments Limited at info@alankit.com or at their Registered Office situated at Ankit House 4E/2, Jhandewalan Extension, New Delhi - 110055 or write to the Company for further assistance at cs@saicapital.co.in.

During this period, Securities that are re-lodged for transfer (including those requests that are pending with the Company / RTA, as on date) shall be issued only in Demat mode, if all documents are found in order by the RTA.

For Sai Capital Limited
Sd/-
Date: 10.06.2026
Place: New Delhi
Dr. Niraj Kumar Singh
Chairman & Managing Director

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR JRA INFRASTRUCTURE LIMITED OPERATING IN CONSTRUCTION INDUSTRY OF BRIDGES, ROADS AND PUBLIC FACILITY/UTILITY PROJECTS AT GUJARAT, SIKKIM & MAHARASHTRA
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN/ CIN/ LLP No. JRA Infrastructure Limited CIN: U45201GJ2007PLC051343 PAN: AA8C988984

INDIAN OVERSEAS BANK
Delhi Cantonment Branch (490) 1/197-1/198, Sadar Bazar/Delhi Cantonment Branch Email: tob490@iob.in
Demand notice to Borrowers / Mortgagors / Guarantors Under Sub-section (2) of section 13 of the SARFAESI Act, 2002
Date: 25.05.2026

Mrs Geeta W/o Rakesh Kumar H.No 317/16, Nasti Basti (Near Baba footwears) Gopi Nath Mandir Gurgaon Haryana-122001
Dear Sir/Madam,
Reference is made to Section 13(2), read with Section 13(13) of SARFAESI Act, 2002 (hereinafter referred to as "the Act") (hereinafter referred to as "the Act") superseding the Notice dated 21.09.2015 issued under section 13(2), read with Section 13(13) of SARFAESI Act, 2002 (hereinafter referred to as "Previous Notice"). This notice is being issued to correct the typographical error that has occurred in the Previous Notice and this Notice be treated as Statutory Notice under Section 13(2), read with Section 13(13) of SARFAESI Act, 2002.

Table with 4 columns: S.No., Nature of facility, Limit, Outstanding as on 24.05.2026 (in Rs.). Includes Term Loan of Rs. 14.00 Lacs.

Equitable mortgage of residential properties as detailed below:
S.No. Description of properties Area
1. Equitable mortgage of Residential property situate at House No. 317/16, Kharsa No. 558/119, Hidayatpur Chhawani Now New Basti Gurgaon Haryana in the name of Smt. Geeta W/o Shri Rakesh Kumar 100 sq. yards

4. The operations and conduct of the aforesaid financial assistance has become highly irregular and default has been committed by you in repayment of principal debt and interest thereon. As such, the debt has been classified as a non-performing asset on/with effect from 25.12.2024 in accordance with the guidelines issued by the Reserve Bank of India, as amended from time to time, and as applicable as on the date of the non-performing asset. In the circumstances, the Bank is left with no option but to recall the facility.

6. The undersigned in exercise of powers conferred under Section 13(2) of the said Act, calls upon you, jointly and/or severally, to discharge in full the liability towards the Bank amounting to Rs.13,32,641/-Rupees Thirteen Lacs thirty two thousand six hundred forty one only (13,32,641/-) along with future interest and incidental expenses/cost within 60 days from the receipt of this notice failing which further action shall be taken as per provisions of Section 13(4) of the Act, further we also put you on notice that if the account is not regularized/settled within time, in the larger public interest, the Bank reserves its right to publish your photos in newspapers with your names, addresses, details of default, dues, etc., besides initiating all legal recourses available to the Bank for recovery. Details of the secured assets in which the security interest is intended to be enforced has already been mentioned above in Para No.3.

7. You are further debarred under section 13(13) of the Act, from transferring by way of sale/lease or otherwise part with the possession of the secured assets referred to in this notice (other than in the ordinary course of business) without obtaining written consent of the Bank. The notice has been issued with prejudice to the right of the secured creditor to initiate any other legal proceedings/action as deemed fit and necessary under the provisions of any other law for the time being in force.

8. The Bank reserves its rights to call upon you to repay your liabilities that may arise in future under Bills Discounted/Bank guaranteed (s)/L/C etc. issued on your behalf as well as other contingent liabilities.
Your Truly,
Authorized Officer

FORM NO. 14
[SEE REGULATION-33(2)]
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3)
GROUND FLOOR, SCO 33-34-35, SECTOR 17-A, CHANDIGARH-160017
DEMAND NOTICE THROUGH PUBLICATION

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
RC/1007/2025 STATE BANK OF INDIA Versus MESSRS ORION AUTOTECH LTD AND OTHERS
19.05.2025

To,
(CD 1) M/S ORION AUTOTECH LTD., D-9, JANGPURA EXTENSION, NEW DELHI THROUGH ITS DIRECTOR SH. NAVEEN DHOOPAR.
ALSO AT: 2ND ADDRESS:- MAIN LUDHIANA DELHI G. T. ROAD, VILLAGE KHAKAT, LUDHIANA.
ALSO AT: 3RD ADDRESS:- VILLAGE DAD, GREEN AVENUE, PAKHOWAL ROAD, LUDHIANA.

(CD 2) SH. NAVEEN DHOOPAR S/O SH. JANKI NATH, R/O HOUSE NO. 2148, PHASE II, DUGRI, LUDHIANA.
(CD 3) SH. SUKHARSHAN SINGH S/O SH. NAGENDER SINGH, R/O 135-G, BRS NAGAR, LUDHIANA.
(CD 4) SMT. RITU DHUPAR W/O SH. NAVEEN DHOOPAR R/O HOUSE NO. 2148, PHASE II, DUGRI, LUDHIANA.
(CD 5) SH. PHUNEI DHOOPAR S/O SH. JANKI NATH DHOOPAR R/O HOUSE NO. 2148, PHASE II, DUGRI, LUDHIANA.
(CD 6) SH. PARVEEN DHOOPAR S/O SH. JANKI NATH DHOOPAR R/O HOUSE NO. 2148, PHASE II, DUGRI, LUDHIANA.
(CD 7) REDNITAS ENTERPRISES PRIVATE LIMITED, D-9, JUNG PURA EXTENSION, NEW DELHI-110014.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3) in OA/4799/2017 an amount of Rs. 4,91,56,649.74 (Rupees Four Crore Ninety One Lakhs Fifty Six Thousands Six Hundred Forty Nine And Paise Seventy Four Only) along with pendente lite and future interest @ 8.00% Simple Interest Yearly w.e.f. 15/07/2016 till realization and costs of Rs. 1,50,000 (Rupees One Lakh Fifty Thousands Only) has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. Whereas it has been shown to the satisfaction of tribunal that it is not possible to serve you in the ordinary way, therefore this notice is given in this publication directing you to put in Appearance before this tribunal on 29.06.2026, at 10.30 AM.

4. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.
5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.
Given under my hand and the seal of the Tribunal, on this date: 19/05/2026
Recovery Officer
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3)

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES, NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. Initial Public Offer of equity shares on the SME Platform of BSE ("BSE SME" or "BSE") in compliance with Chapter IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations").



(Please scan this QR code to view the Prospectus)



UHM VACATION LIMITED

(Formerly known as UHM Vacation Private Limited)

Our Company was incorporated as "UHM Vacation Private Limited" as per the provision of Companies Act, 1956, pursuant to a certificate of incorporation dated March 17, 2009 issued by the Deputy Registrar of Companies, Maharashtra, Mumbai. The Company was then converted into a public limited company, pursuant to a shareholder's resolution passed at the general meeting of our Company held on June 24, 2024, and consequently, the name of our Company was changed to "UHM Vacation Limited", and a fresh certificate of incorporation dated July 31, 2024, was issued by the ROC, Central Processing Centre bearing CIN: U55101MH2009PLC190976. For details of incorporation, change of name and registered office of our Company, please refer to chapter titled "General Information" and "History and Certain Corporate Matters" beginning on page 69 and 188 respectively of the Prospectus.

Registered office: C 715, Dattani Plaza, Near E W Ind Est, Safed Pool, Saki Naka, Andheri (East), Mumbai- 400072, Maharashtra, India
Tel. No.: 022 46079484; Email: es@uhmvacation.com; Website: www.uhmvacation.com

Contact Person: Sanchita Dad, Company Secretary and Compliance Officer, Corporate Identification Number: U55101MH2009PLC190976

OUR PROMOTERS: IZHAR AHMAD AND RUBEENA KHATOON I AHMAD

THE OFFER IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF BSE ("BSE SME")
Our Company has filed the Prospectus dated June 09, 2026, with the Registrar of Companies. The Equity Shares are proposed to be listed on the SME Platform of BSE ("BSE SME" or "BSE") and the trading is expected to commence on or about Thursday, June 11, 2026, subject to receipt of listing and trading approvals.

BASIS OF ALLOTMENT

INITIAL PUBLIC OFFERING OF 21,69,600 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UHM VACATION LIMITED ("COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 166 PER EQUITY SHARE (INCLUDING ASHARE PREMIUM OF ₹ 156 PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING ₹ 3,601.54 LAKHS COMPRISING A FRESH ISSUE OF 17,49,600 EQUITY SHARES AGGREGATING ₹ 2,904.34 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF 4,20,000 EQUITY SHARES AGGREGATING ₹ 697.20 LAKHS (THE "OFFERED SHARES") COMPRISING 4,20,000 EQUITY SHARES BY IZHAR AHMAD AGGREGATING ₹ 697.20 LAKHS (THE "SELLING SHAREHOLDER" AND SUCH OFFER, THE "OFFER FOR SALE") (THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER") OF WHICH 1,10,400 EQUITY SHARES AGGREGATING TO ₹ 183.26 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"), THE OFFER, LESS MARKET MAKER RESERVATION, I.E. NET OFFER 20,59,200 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AT PRICE OF ₹ 166 PER EQUITY SHARE AGGREGATING TO ₹ 3,418.27 LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 32.65% AND 30.98% RESPECTIVELY OF THE FULLY-DILUTED POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF EQUITY SHARES IS ₹ 10 EACH. THE OFFER PRICE IS 16.60 TIMES THE FACE VALUE OF THE EQUITY SHARES.

NOTE- IN THIS IPO 21,68,800 EQUITY SHARES WERE ISSUED INSTEAD OF 21,69,600 EQUITY SHARES THEREBY REDUCING THE ISSUE SIZE BY ONE LOT OF 800 EQUITY SHARES DUE TO UNDERSUBSCRIPTION IN THE NON-INSTITUTIONAL INVESTORS CATEGORY AND FOR ADJUSTMENT OF ODD LOT ALLOCATION

OFFER PRICE: ₹ 166 PER EQUITY SHARE OF FACE VALUE OF ₹ 10 EACH THE OFFER PRICE IS 16.60 TIMES THE FACE VALUE OF THE EQUITY SHARES

TIMES THE FACE VALUE OF THE EQUITY SHARES.

RISKS TO INVESTORS

1. The average cost of acquisition per Equity Share by our Promoters is set forth in the table below:

Sr. No.	Name of Promoters	No. of Shares acquired	Average Cost of Acquisition (in ₹)
1	Izhar Ahmad	42,85,493	0.23
2	Rubena Khatoon I Ahmad	4,74,500	0.23

*As certified by M/s S C Mehra & Associates LLP, Chartered Accountants vide the certificate dated April 29, 2026. The Issue price is ₹ 166 per Equity Share.

2. Weighted Average Cost of Acquisition for all Equity Shares transacted in one year, eighteen months and three years preceding the date of the Prospectus by all the shareholders:

Period	Weighted Average Cost of Acquisition (in ₹) #	Upper end of the Price band (₹ 166) is 'X' times the Weighted Average Cost of Acquisition	Range of acquisition price: Lowest Price - Highest Price (in ₹ 166)
Last 1 year	61	2.72	0-61
Last 18 months	NA	NA	-
Last 3 years	NA	NA	-

*As certified by our Statutory and Peer Review Auditor, by way of their certificate dated April 29, 2026.

3. The Price/Earnings ratio based on diluted EPS for Fiscal 2025 for our Company at the upper end of the Price Band is 11.32 times.

4. Weighted Average Return on Net Worth for fiscals 2025, 2024 and 2023 is 46.47%

5. The Weighted average cost of acquisition compared to floor price and cap price.

Past Transactions	Weighted Average Cost of Acquisition (₹)	Floor Price ₹157	Cap Price ₹166
WACA of Equity Shares that were issued by our Company	61.00	2.57	2.72
WACA of Equity Shares that were acquired or sold by way of secondary transactions	N.A.	N.A.	N.A.

6. We derive a significant portion of our revenue from our top customer, top 3 customer top 5 customer and top 10 customers. The loss of one or more such customers, the deterioration of their financial condition or prospects, or a reduction in their demand for our products could adversely affect our business, results of operations, financial condition and cash flows.

7. Our revenue is entirely dependent on the domestic and global travel and tourism sector. Consequently, any downturns or disruptions in this industry could adversely affect our business performance, operating results, and overall financial health of the company.

8. We derive a significant portion of our revenue from certain of our services. If sales volume or price of such services declines in the future, or if we are unable to sell such services for any reason, our business, financial condition, cash flows and results of operations could be adversely affected.

9. Our Company is dependent on the Gulf Countries market for its consolidated revenue and any downturn in it could reduce our sales.

10. We derive a significant part of our revenue from major agents. If one or more of such agents choose not to source their requirements from us, our business, financial condition and results of operations may be adversely affected.

Investors should read the Prospectus carefully, including the "Risk Factors" on page 24 of the Prospectus before making any investment decision.

BID/OFFER PROGRAMME

BID/OFFER OPENED ON: THURSDAY JUNE 04, 2026
BID/OFFER CLOSED ON: MONDAY JUNE 08, 2026
PROPOSED LISTING ON: THURSDAY JUNE 11, 2026

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 1.00% of the Net Issue was available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the QIB portion). Further, 5.00% of the Net QIB Portion was available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion was available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion was added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 49.00% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors other than (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 2.00 lakhs and up to ₹ 10.00 lakhs; and (b) two third of such portion shall be reserved for applicants with application size of more than ₹ 10.00 lakhs, provided that the unsubscribed portion in either of such sub-categories allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 50.00 % of the Net Issue was available for allocation to Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Potential Bidders were required to participate in the Issue by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Accounts and UPI ID in case of UPI Bidders, if applicable, in which the corresponding Bid Amounts was blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. For details, see "Offer Procedure" beginning on page 285 of this Prospectus. Provided further that for the purpose of public offer by an issuer to be listed/ listed on SME exchange made in accordance with Chapter IX of these regulations, the words "retail individual investors" shall be read as words "individual bidders" who applies for minimum application size". The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to BSE. For the purpose of the Offer, the Designated Stock Exchange will be the BSE. The trading is proposed to be commenced on or about Thursday, June 11, 2026.

*Subject to the receipt of listing and trading approval from BSE SME Platform.
The Offer received 2,647 Applications for 50,12,000 Equity Shares (before rejections) resulting in 2.31 times subscription (including reserved portion of market maker).
Details of applications received in the Offer from Individual Investors, Non-Institutional Investors, Market Maker and QIBs are as under (before rejections):

Sr. No.	Category	Number of Applications	No. of Equity Shares applied	Equity Shares Reserved as per Prospectus	No. of times Subscribed	Amount (Rs.)
1	Qualified Institutional Bidders	1	19,200	19,200	1.00	31,87,200
2	Non-Institutional Bidders upto 10 lacs	108	3,14,400	3,36,000	0.94	5,21,90,400
3	Non-Institutional Bidders above 10 lacs	25	5,48,800	6,72,000	0.82	8,76,66,400
4	Market Maker	1	1,10,400	1,10,400	1.00	1,83,26,400
5	Individual Investor Bidders	2,512	40,19,200	10,31,200	3.90	66,67,61,600
	Total	2,647	50,12,000	21,68,800	2.31	82,81,32,000.00

Final Demand:
A Summary of the final demand as per BSE as on Bid/Issue closing date at different Bid Price is as under:

Sr. No.	Bid Price	No. of Equity Shares	% to Total	Cumulative Share Total	Cumulative % of Total
1	157	4,52,800	4.41	4,52,800	4.41
2	158	4,800	0.05	4,57,600	4.46
3	159	6,400	0.06	4,64,000	4.52
4	160	32,000	0.31	4,96,000	4.83
5	161	3,200	0.03	4,99,200	4.86
6	162	12,000	0.12	5,11,200	4.98
7	163	3,200	0.03	5,14,400	5.01
8	164	12,000	0.12	5,26,400	5.13
9	165	28,200	0.28	5,55,200	5.41
10	166	97,07,200	94.59	1,02,62,400	100.00
	Total	1,02,62,400	100.00		

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange-BSE on Tuesday, June 09, 2026.

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF UHM VACATION LIMITED

UHM Vacation Limited has filed the Prospectus dated June 09, 2026 with Registrar of Companies. The Prospectus shall be available on the website of the SEBI at www.sebi.gov.in, the website of the BRLM to the Issue at www.sobhagvacapital.com and website of BSE at www.bseindia.com. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 24 of the Prospectus.
The Equity Shares offered in the offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and any applicable U.S. state securities laws. There will be no public offering in the United States and the securities being offered in this announcement are not being offered or sold in the United States.

A. Allotment to Individual Investors (After Rejection) (including ASBA application):

The Basis of Allotment to the Individual Investor Bidders, who have bid at cut-off or at the Issue Price of ₹166 per Equity, was finalized in consultation with BSE. This category has been subscribed to the extent of 2,5015 times. The total number of Equity Shares allotted in Individual Investors Bidders category is 15,60,000 Equity Shares to 975 successful applicants.
The category-wise details of the Basis of Allotment are as under:

No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Ratio of allottees to applicants	Total No. of shares allocated/ allotted	
2,439	100.00	39,02,400	100.00	15,60,000	2	5	15,60,000*	
Grand Total	2,439	100.00	39,02,400	100.00	15,60,000	2	5	15,60,000*

*There was a spillover of 24,000 Equity Shares from Non-Institutional Investors (More than 200,000/- upto 1,000,000/-) category and 5,04,800 Non-Institutional Investors (More than 1,000,000/-) category to Individual Investors Category of 5,28,800 Equity Shares; thereby affixing the total number of shares available for the Individual Category as 15,60,000 Equity Shares (post adjustment of the issue size)

B. Allotment to Non-Institutional upto 10 lacs (After Rejection) (including ASBA application):

The Basis of Allotment to the Non-Institutional Bidders, who have bid at cut-off or at the Issue Price of ₹ 166 per Equity, was finalized in consultation with BSE. This category has been subscribed to the extent of 0.93 times. The total number of Equity Shares allotted in Non-Institutional Bidders category is 3,12,000 Equity Shares to 107 successful applicants.
The category-wise details of the Basis of Allotment are as under:

Sr. No.	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Shares Allotted per Bidder	Ratio of allottees to applicants	Total No. of shares allocated/ allotted
1	2,400	80	74.77	1,92,000	61.54	2,400	1	1,92,000
2	3,200	9	8.41	28,800	9.23	3,200	1	28,800
3	4,000	5	4.67	20,000	6.41	4,000	1	20,000
4	4,800	2	1.87	9,600	3.08	4,800	1	9,600
5	5,600	11	10.28	61,600	19.74	5,600	1	61,600
	107	100.00	3,12,000	100.00				3,12,000*

*after considering the impact of spill over of undersubscribed portion of the equity shares offered in the offer.

C. Allotment to Non-Institutional above Rs. 10 lacs (After Rejection) (including ASBA application):

The Basis of Allotment to the Non-Institutional Bidders above Rs. 10 lacs, who have bid at cut-off or at the Issue Price of ₹ 166 per Equity, was finalized in consultation with BSE. This category has been subscribed to the extent of 0.25 times. The total number of Equity Shares allotted in Non-Institutional Bidders category is 1,67,200 Equity Shares to 23 successful applicants.
The category-wise details of the Basis of Allotment are as under:

Sr. No.	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Shares Allotted per Bidder	Ratio of allottees to applicants	Total No. of shares allocated/ allotted
1	6,400	21	91.30	1,34,400	80.38	6,400	1	1,34,400
2	7,200	1	4.35	7,200	4.31	7,200	1	7,200
3	25,600	1	4.35	25,600	15.31	25,600	1	25,600
	GRAND TOTAL	23	100.00	1,67,200	100.00			1,67,200*

*after considering the impact of spill over of undersubscribed portion of the equity shares offered in the offer.

D. Allotment to Market Maker:

The Registrar informed that in this category, 1 valid application for 1,10,400 Equity Shares was received against 1,10,400 Equity Shares reserved for this category, resulting in subscription of 1.00 time.

No. of Shares Applied For (Category Wise)	Number of Applications Received	% to Total	Total No. of Shares Applied in Each Category	% to Total	No. of Shares Allotted per Bidder	Ratio of Allottees to Applicants	Total No. of Shares Allocated / Allotted
1,10,400	1	100.00	1,10,400	100.00	1,10,400	1:1	1,10,400
Grand Total	1	100.00	1,10,400	100.00	1,10,400		1,10,400

E. Allotment to Qualified Institutional Buyers (QIBs) (After Rejection):

Allotment to QIBs, who have bid at the Issue Price of ₹166 per Equity Share or above, has been done on a proportionate basis in consultation with BSE. This category has been subscribed to the extent of 1.00 time of the QIB portion. The total number of Equity Shares allotted in the QIB category is 19,200 Equity Shares, which were allotted to 1 successful Applicant.

Category	FI's / Banks	MF's	IC's	NBFC's	AIF	FPI / FII	Others	Total
QIB	-	-	-	-	19,200	1	-	19,200

F. Allotment to Anchor Investors: NIL

The Board of Directors of our Company at its meeting held on Tuesday, June 09, 2026 has taken on record the Basis of Allotment of Equity Shares approved by BSE Limited, the Designated Stock Exchange, and has allotted the Equity Shares to the successful Bidders.
The Allotment Advice-cum-Refund Intimation, as applicable, has been dispatched to the investors at their registered addresses and/or through electronic modes. Further, instructions to the Self Certified Syndicate Banks for unblocking of funds and transfer to the Public Issue Account were issued on Tuesday, June 09, 2026.

The Equity Shares allotted to the successful allottees have been credited on Wednesday, June 10, 2026 to their respective beneficiary accounts, subject to validation of account details with the depositories concerned. The Company has obtained the necessary listing and trading approvals from BSE Limited and the Equity Shares are expected to commence trading on or about Thursday, June 11, 2026.

Note: All capitalised terms used and not specifically defined herein shall have the same meaning as ascribed to them in the Prospectus.

INVESTORS PLEASE NOTE

The details of the Allotment made have been hosted on the website of Registrar to the Issue, **MUFG Intime India Private Limited** (Formerly Link Intime India Private Limited) at www.in.mpmf.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicant. Serial number of the ASBA form, number of Equity Shares bid for, name of the Member of the Syndicate, place where the bid was submitted and payment details at the address given below:

MUFG MUFG INTIME INDIA PRIVATE LIMITED
(Formerly Link Intime India Private Limited),
C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India.
Tel No.: +91 8108114949 Email: uhmvacation ipo@in.mpmf.com
Investor grievance E-mail: uhmvacation.ipo@in.mpmf.com
Contact Person: Shanti Gopalkrishnan Website: www.in.mpmf.com
SEBI Registration Number: INR000004058 CIN: U67190MH1999PTC118368

FOR UHM VACATION LIMITED
On Behalf of the Board of Directors
Sd/-
Izhar Ahmad
Chairman &
Managing Director

Date: June 11, 2026
Place: Mumbai, Maharashtra

EAST COAST RAILWAY

CORRIGENDUM No. 04 to
Tender Notice No.: EPC-CECONIBBS
2026017, Dt.: 21.04.2026

THE FOLLOWING MODIFICATIONS HAVE BEEN MADE AGAINST ABOVE TENDER NOTICE WHICH MAY PLEASE BE NOTICED.

Particulars	As Published	Now to be read as
Tender Closing Date, Time	22.06.2026, 12:00 Hrs.	30.06.2026, 12:00 Hrs.

For details the intending tenderer(s) are advised to visit the website: www.ireps.gov.in
Chief Administrative Officer (Con)/
PR - 88/CJ/26-27 Bhubaneswar



METROPOLITAN STOCK EXCHANGE OF INDIA LTD.

Unit 205A, 2nd Floor, Pranam Corporate Park, Kamani Junction, L.B.S Road, Kuria (West), Mumbai - 400070
Tel: +91 22 61129000 | customerservice@mse.co.in | www.mseindia.com | CIN: U65999MH2008PLC185856

PUBLIC NOTICE

Notice is hereby given that M/s Jammadas Virji Shares & Stock Brokers Pvt. Ltd., The member of Metropolitan Stock Exchange of India Ltd. ("Exchange") having registered at Office 811/812, P. J. Towers, Dalal Street, Fort., Mumbai- 400001, Maharashtra and SEBI Registration No. IN2000247838 have applied for surrender of their Trading Membership in Currency Derivatives Segment.

Any client/ constituent/member/investor having any claim /dispute /grievance with/against M/s Jammadas Virji Shares & Stock Brokers Pvt. Ltd., arising out of trades executed in Currency Derivatives, Segment contact Investor Grievance Department of the Exchange at the Registered Office address indicated above, within 60 days from the date of this notification

